

**SHRI BHANU PRATAP SINGH:**  
I have already said that all relief will be channelised through the State Government. As and when they ask for help we are ready to extend it to the maximum extent possible.

15.32 hrs.

## BUSINESS ADVISORY COMMITTEE

### SIXTH REPORT

**THE MINISTER OF PARLIAMENTARY AFFAIRS AND LABOUR (SHRI RAVINDRA VARMA):** Sir, I beg to present the Sixth Report of the Business Advisory Committee.

## COMMITTEE ON PRIVATE MEMBERS' BILLS AND RESOLUTIONS

### SIXTH REPORT

**SHRI NIRMAL CHANDRA JAIN (Sconi):** Sir, I beg to present the Sixth Report of the Committee on private Members' Bills and Resolutions.

## PUBLIC ACCOUNTS COMMITTEE

### ELEVENTH REPORT

**SHRI C. M. STEPHEN (Idukki):**  
I beg to present the Eleventh Report of the Public Accounts Committee on paragraph 4111 to Railway Operations and Earnings included in the Report of the Comptroller and Auditor General of India for the year 1974-75, Union Government (Railways).

## ELECTION TO COMMITTEE

### PUBLIC ACCOUNTS COMMITTEE

**SHRI C. M. STEPHEN (Idukki):**  
I beg to move:

"That the members of this House do proceed to elect in the manner required by sub-rule (3) of Rule 254 read with sub-rule (1) of Rule 309 of the Rules of Procedure and Conduct of Business in Lok Sabha, two members from among themselves to serve as members of the Committee on Public Accounts for the unexpired portion of the term of

the Committee vice Sarvashri Sheo Narain and Jagdambi Prasad Yadav ceased to be members of the Committee on their appointment as Ministers of State".

**MR. DEPUTY-SPEAKER:** The question is :

"That the members of this House to proceed to elect in the manner required by sub-rule (3) of Rule 254 read with sub-rule (1) of Rule 309 of the Rules of Procedure and Conduct of Business in Lok Sabha, two members from among themselves to serve as members of the Committee on Public Accounts for the unexpired portion of the term of the Committee vice Sarvashri Sheo Narain and Jagdambi Prasad Yadav ceased to be members of the Committee on their appointment as Ministers of State".

*The motion was adopted*

**MR. DEPUTY-SPEAKER:** The process of election will be notified in the Bulletin.

15.35 hrs.

## MATTERS UNDER RULE 377

### (i) RECENT CBI RAIDS ON OFFICES OF POLITICAL PARTIES IN PUNJAB

**SHRI K. LAKKAPPA (Tumkur):**  
I raise an important matter under Rule 377 regarding the Vigilance and CBI raids on our Party Office. During the last two or three months the treatment meted out by the so-called Janta Party to political institutions is such that the people of this country hang down their heads in shame. The deplorable functioning of the Janta Party and its political witch-hunting cannot be exonerated. By according such treatment to political institutions, they are making a mockery of democracy. The like of the recent raids on our political Party office is not known in the annals of history....

**SHRI JYOTIRMOY BOSU (Diamond Harbour):** My Party Offices have been raided no less than five hundred times.

श्री उग्रछेनः देवरिया अध्यक्ष महोदय, जब हम लोग मौसा में कैद थे, हमारी पार्टी का दफ्तर पुलिस ने गिरा दिया, जो आज तक नहीं बना।